

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3250  
ANSWERED ON:13.08.2010  
AMOUNT SANCTIONED UNDER 11TH FIVE YEAR PLAN  
Munda Shri Arjun

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

(a) the details of the amount sanctioned, State-wise under the Article 275 (1) of the Constitution under the Eleventh Five Year Plan during each of the last three years and the current year; and

(b) the details of the projects in which the said amount has been used by the States during the aforesaid period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. TUSHAR A. CHAUDHARY)

(a) to (b): Under the programme of "Grant under Article 275 (1) of the Constitution of India" funds are released to States for the purpose of raising the level of administration in Scheduled Areas and for the welfare of Scheduled Tribes. The activities taken up under the programme relate to bridging the gap in critical areas in sectors like education, health, drinking water, electrification, communication, rural marketing, water harvesting, tribal land management etc. Priority for undertaking the development schemes is to be decided by the State Governments based on the felt needs of the local area in accordance with the guidelines.

A statement indicating the grant released by the Ministry under the programme of grants under Article 275 (1) to various States during the last three years and the current financial year is Annexed.